

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 375**  
**TO BE ANSWERED ON 09<sup>th</sup> DECEMBER, 2022**

**INCREASE IN CHINESE IMPORTS**

375 SHRI MALLIKARJUN KHARGE:

Will the Minister of **COMMERCE & INDUSTRY** be pleased to state:

- (a) whether it is a fact that the Chinese imports in India have increased exponentially in the last few years;
- (b) if so, the steps Government has taken to reverse such a situation; and
- (c) the details of Indian exports and imports with China in the last five years, year-wise?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SMT. ANUPRIYA PATEL)

**(a) to (c):** The details of the merchandise imports and exports from China in the last five years, year-wise, are as follows:

Values in USD Billion

<b>Year</b>	<b>Import</b>	<b>Export</b>
2017-18	76.38	13.33
2018-19	70.32	16.75
2019-20	65.26	16.61
2020-21	65.21	21.19
2021-22	94.57	21.26

Source: DGCI&S, Kolkata

Imports take place to meet the gap between domestic production and supply, consumer demand and preferences for various products. Many imports are inputs for further manufacturing in India

and exports from India. Several steps have been taken by the Government to reduce import, which include creating/enhancing of domestic capacity, incentivizing domestic manufacturing through Production Linked Incentive (PLI) schemes, phased manufacturing plans, adoption of mandatory technical standards and enforcement of FTA Rules of Origin (RoO). Besides, an 'Import Monitoring Cell' of the Department of Commerce regularly monitors the import surges on monthly basis and sensitizes the concerned Ministries for remedial action. Compulsory registration under "Electronics and IT Goods (Requirement of Compulsory Registration) Order 2021" addresses safety standards for 63 notified electronic products including mobile phones. The stock, sale, import, manufacture, etc. without having valid Registration and Standard Mark of these items is prohibited. The Directorate General of Trade Remedies (DGTR) of Department of Commerce recommends restrictions on import of a product by imposition of additional duty or quantitative restrictions (QRs) if Indian industry is 'seriously injured' or 'threatened with injury' on account of surge in imports or unfair trade practices. Currently, 53 Anti-dumping measures and 4 Countervailing Duty measures are in force on Chinese products on account of unfair trade practices.

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